

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2906

ANSWERED ON:15.03.2010

SUKNA LAND CASE

Bais Shri Ramesh;Kumar Shri Vishwa Mohan;Majhi Shri Pradeep Kumar;Pandurang Shri Munde Gopinathrao;Ray Shri Rudramadhab ;Roy Shri Mahendra Kumar;Singh Chaudhary Lal;Siricilla Shri Rajaiah;Tandon Shri Lal Ji;Vivekanand Dr. G.

Will the Minister of DEFENCE be pleased to state:

- (a) Whether the Government has conducted any inquiry into the Sukna Land Case;
- (b) if so, the details and the outcome thereof; and
- (c) the action taken against the officials/persons found guilty?

Answer

MINISTER OF DEFENCE(SHRI A.K. ANTONY)

(a) to (c): Army authorities convened a Court of Inquiry (COI) under the Army Rules to probe into the circumstances under which 'No Objection Certificate' in respect of the land situated within the Chumta Tea Estate, Sukna, was issued. The Court of Inquiry in its findings and opinion found a number of officers blameworthy and further action was accordingly initiated. Two officers involved had filed Applications before the Principal Bench of the Armed Forces Tribunal, New Delhi, inter-alia challenging the Court of Inquiry proceedings. In the case of one officer, the Tribunal has directed to reconvene the Court of Inquiry pertaining to that officer.